
(2022) 01 SEBI CK 0032

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 1417, 1418 Of 2021, Review Application No. 24, 25 Of 2021 In Appeal No. 213, 215 Of 2018

Gajendra Nagpal And Others

APPELLANT

Vs

Securities & Exchange Board Of India

RESPONDENT

Date of Decision : 07-01-2022

Acts Referred:

Citation : (2022) 01 SEBI CK 0032

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M. T. Joshi, J

Bench : Division Bench

Advocate : Joby Mathew, Anshuman Sugla, Tanya Gupta, Joby Mathew, Abhiraj Arora, Karthik Narayan, Harshvardhan Nankani, Shourya Tanay

Judgement

1. Adjourned on the request of the learned counsel for the applicants as the arguing counsel is unwell. List on February 3, 2022.
2. Parties will take instructions from the Registrar 48 hrs. before the date fixed in order to find out as to whether the appeal would be heard through video conference or through physical hearing.
3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.